

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 1630/2004

New Delhi, this the 9th day of July, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI S.A. SINGH, MEMBER (A)

ASI (DVR) Baldev Singh  
S/o Shri Darshan Singh  
Vill. Nandalo, P.O. Nandalo  
P.S. Mohalpur  
DISTT: HOSHIARPUR (Pb.) ... Applicant

(By Advocate: Sh. R.K. Shukla)

Versus

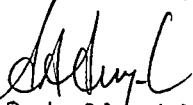
1. Union of India through  
Commissioner of Police  
Police Headquarters, I.P.Estate  
New Delhi.
2. The Addl. Commissioner of Police  
(PCR & Communication)  
Police Headquarters, I.P.Estate  
New Delhi.
3. The Dy. Commissioner of Police  
Police Control Room  
New Delhi. ... Respondents

O R D E R (Oral)

Justice V.S. Aggarwal:-

Learned counsel for the applicant states that he may be permitted to withdraw the present petition but he should be given liberty to represent to the respondents with respect to the compassionate allowance keeping in view Rule 41 of CCS (Pension) Rules, 1972.

2. Allowed as prayed. Dismissed as withdrawn. The applicant in the first instance may make an appropriate representation and thereafter if need arises, may take recourse under the law.

  
(S.A. Singh)  
Member (A)

/dkm/

  
(V.S. Aggarwal)  
Chairman